

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK):

(a) & (b) Indian Airlines does not operate any air service to the Capitals of the following states:—

| <i>State</i> | <i>Capital</i> |
|--------------|----------------|
| Himachal | Simla |
| Sikkim | Gangtok |
| Meghalaya | Shillong |
| Nagaland | Kohima. |

The Capitals of the following States which are airlinked have no direct flight to and from Delhi:—

| | |
|----------|------------|
| Kerala | Trivandrum |
| Manipura | Imphal |
| Tripura | Agartala |

They are however connected to Delhi by same day by connecting services as explained below:—

Trivandrum to Delhi via Bombay
IC-168/185 (Arr. IC 168 1200/Dep.
IC-485 1445 hours)

Imphal to Delhi via Calcutta
IC-218/410 (Arrival IC-218 1200/
Dep. IC-410 1235 hours).

Agartala to Delhi via Calcutta IC-
236/402 (Arrival IC-236 1340/
Dep. IC-402 2020 hours).

Taking into account the present level of traffic demand and the aircraft resources, Indian Airlines has no plans to introduce direct flights to Delhi from the above State Headquarters.

(c) No, Sir.

Contracts entered into by S.C.P.C. and Chloramphenicol

2103. SHRI CHANDERDEO PRASAD VERMA:

Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) the number of contracts entered into by the State Chemical and Pharmaceutical Corporation of India Ltd., a subsidiary of State Trading Corporation, for L-Base and Chloramphenicol during the last three years;

(b) whether an increased price has been paid every time; and

(c) if so, the reasons thereof?

THE MINISTER OF COMMERCE

AND CIVIL SUPPLIES & STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) During the last three years namely 1977-78, 1978-79 and 1979-80 CPC had entered into 10 contracts for L-Base and 8 contracts for Chloramphenicol Powder.

(b) No, Sir.

(c) Does not apply.

Foreign Debt

2104. SHRI A. NEELALOHITHA DASAN:

Will the Minister of FINANCE be pleased to state:

(a) what was the total indebtedness of India, as on 1st January, 1980; and

(b) what was the break up of such indebtedness to U.S.A., U.S.S.R., U.K., Japan, France, Federal Republic of Germany and other countries?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) The total external indebtedness of India as on 1st January, 1980 was Rs. 12,339.31 crores.

(b) A statement is attached giving break up of such indebtedness by countries and institutions.

Statement

Break-up of External Debt of India by countries and by institutions as on 1st January 1980

(Rs. crores)

| Country/Institution | Debt Outstanding |
|----------------------|------------------|
| 1. U.S.A. | 2640.92 |
| 2. U.S.S.R. | 179.00 |
| 3. U.K. | 890.15 |
| 4. Japan | 726.78 |
| 5. France | 328.06 |
| 6. F.R.G. | 1508.62 |
| 7. Austria | 28.95 |
| 8. Belgium | 65.81 |

| | |
|------------------------------|-----------------|
| 9. Canada | 366.23 |
| 10. Denmark | 24.35 |
| 11. Italy | 25.19 |
| 12. Netherlands | 407.27 |
| 13. Switzerland | 22.84 |
| 14. U.A.E. | 57.61 |
| 15. Kuwait Fund | 45.54 |
| 16. Abu Dhabi Fund | 12.31 |
| 17. Saudi Fund | 31.94 |
| 18. Iraq | 132.33 |
| 19. Iran | 781.39 |
| 20. Czechoslovakia. | 3.174 |
| 21. Hungary | 10.87 |
| 22. Poland | 7.85 |
| 23. Yugoslavia | 0.01 |
| 24. I.B.R.D. | 570.11 |
| 25. I.D.A. | 3313.98 |
| 26. O.P.E.C. Fund. | 29.46 |
| Total : | <u>12339.31</u> |

Use of Foreign Trade Mark

2105. SHRI CHANDRA BHAL MANI TEWARI: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 481 on the 14th March, 1980 regarding use of foreign Trade Mark and state:

(a) whether Government are guided only by the terms of the Registered Users Agreement to determine or whether any consideration is involved direct or indirect;

(b) have Government checked up whether in the case of "Old Spice" any goods have to be bought by the Indian Trade Mark user from the foreign licensee; and

(c) do not the Government require every company which has a Registered Users Agreement with a foreign company to seek Reserve Bank of India clearance under Section 28(1)(c)?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) Apart from a scrutiny of the Registered User Agreement, the Reserve Bank makes further enquiries to ensure whether the arrangements have any consideration.

(b) There is no obligation under the Trade Mark Licence Agreement to purchase goods from the foreign proprietors of the trade mark.

(c) Only these arrangements which have a consideration, direct or indirect, attract the provisions of Section 28 (1) (c). However, the requirements of the Section are statutory in nature and those who contravene are liable for penal action under the Act.

Discussion with Delhi Exporters' Association

2106. SHRI UTTAMRAO PATIL: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether Government have held any discussion with the Delhi Exporters Association on 18th February, 1980 regarding the refusal of issuing of Exemption Certificate to the exporters for the export of old re-worked Ivory products, available in India since long (particularly in Rajasthan and Gujarat) to U.S.A. etc; and

(b) if so, reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI) (a) & (b) Representatives of Delhi Exporters Association had discussions in the Ministry of Agriculture and requested for extension of time for declaration of stocks